

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

(7 ) OA No. 060/00239/2014

Sweta Belwal      Versus Union of India & Ors.

**18.3.2014**

Present: Sh. Sunil Kumar Sharma, counsel for the applicant.

Heard Shri Sharma learned counsel for the applicant, who, inter-alia, contends that despite there being clear stipulation in the advertisement at Annexure A-1 that the upper age is relaxable as per instructions of the Central Government, the applicant who was within the maximum age limit as prescribed was not allowed to appear in the interview on the pretext that she has crossed the maximum age limit, after she was declared qualified in the written test. He draw our attention to instructions dated 20.7.1976 which stipulates that upper age limit is relaxable for direct recruitment in Groups C and D posts in respect of the persons working in the post which are in the same line or allied cadre. The learned counsel further submits that the applicant who is working as Personal Secretary with the Uttarakhand High Court at Nanital since October, 2004 had applied for the post of Steno-typist being relaxable in her case, in terms of the instructions dated 20.7.1996, as she is more than 32 years of age.

